COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 253 OF 2018

Dated: 10th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

D. B. Power Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Bansal

Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Ashish Anand Bernard

Mr. Paramhans for R-2

Mr. M.G. Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya

Ms. Anushree Bardhan for R-7

Mr. S. Vallinayagam for R-8

<u>ORDER</u>

Admit.

Learned counsel, Mr. Paramhans, appearing for the second Respondent prays for six weeks time to file his reply. Learned counsel, Mr. Abhishek Bansal, appearing for the Appellant also prays for three weeks time thereafter to file his rejoinder in this matter.

Submissions made by the learned counsel appearing for the second Respondent and the Appellant, as stated supra, are placed on record.

Learned counsel appearing for the second Respondent is permitted to file his reply by 22.10.2018, after duly serving copy on the other side.

Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder in this matter by 12.11.2018, after duly serving copy on the other side.

List this matter along with Appeal No. 148 of 2018 on <u>06.12.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

vt/kt